

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2372/2019

(Arising out of impugned final judgment and order dated 27-11-2018 in CRLMWP No. 8113/2018 passed by the High Court Of Judicature At Allahabad)

RAKESH PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.41283/2019-EXEMPTION FROM FILING O.T.)

Date : 15-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Vinod Prasad, Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dhirendra Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Issue notice.

There shall be stay of further proceedings of Complaint Case No.2049 of 2016 pending in the Court of Additional Chief Judicial Magistrate-1, Gorakhpur, Uttar Pradesh, until further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER